PRESIDING OFFICERS OF INDUS-TRIAL TRIBUNALS IN DELHI

written Answers

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1680. SHRI O. P. TYAGJ: Will the Minister of LABOUR AND REHA BILITATION be pleased to state:

- (a) the number of officers who are working as Presiding Officers of various Industrial Tribunals in the Union Territory of Delhi, together with their names and the date of their retirement from the Judicial. Service of their respective States;
- (b) the number of extensions given to Shri R. K. Baveja since the time of his retirement, and the period of his present extension; and
- (c) the reaso'ns for giving his extension after completion of the age of 60 years?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI K. V. RA-GHUNATHA REDDY); (a) Presiding Officers, Shri B. K. Baweja and Shri Bir Singh are working in the two Industrial Tribunals in the Union Territory of Delhi. They retired from Judicial service with effect from 1-1-1969 and 14-7-1967 respectively.

- (b) Three. The present extension is upto 28-2-1973 which is beiVig ex tended for a further short spell till his successor is appointed.
- (c) In accordance with Section 7(C) of the Industrial Disputes Act, 1947, a Presiding Officer can hold the post till he attains the age of 65 years. Shri Baweja's date of birth is 2nd January 1911.

PAKISTANI MISUSE OF I.C.R.C. REPORT

1681. SHRI N. R. CHOUDHURY: SHRI K. P. SINGH DEO:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that India and the International Committee of the Red Cross, have been exploited by the Pakistani propaganda machine;
- (b) whether it is also a fact that certain material pertaining to the

Pakistani prisoners of war were sent to the Pakistan Government by tne Committee without verification with the Indian authorities; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) to (c) Pakistan had used some unverified allegations contained in ICRC Visit reports to POW Camps to make propaganda against India. Government had taken up this matter strongly with ICRC through a formal note. ICRC i'n their reply have conceded tha: Pakistan had misused ICRC reports for propaganda purposes by quotin? extracts out of context so that in sume cases the general meaning was altered. ICRC have also made strong representations to Pakistan Government against the latter's misuse of ICRC reports.

OF **LAND** ALLOTMENT TO DISPLACED PERSONS

- 1682. SARDAR GURCHARAN SINGH TOHRA: Will the Minister of LABOUR AND REHABILITATION be pleased to
- (a) whether it is a fact that some displaced persons from West Pakistan had been allotted large areas of land in District Gurgaon of Haryana irrespective of any land ceilings and that some of them have raised unauthorised residential colonies thereon:
- (b) if so, what criteria were adopted for the allotment of such land and in how many cases it was above 20 acres of land; and
- (c) the steps being taken to prevent such unauthorised colonisation by those displaced persons?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI K. RAGHUNATHA REDDY): (a) to (c) It has been reported by the Government of Haryana that area to